

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(CAA) No.518/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Gloster Limited & Anr.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

10 TIAINLA

Dy. Director

O/o RD (ER)

Ministry of Corporate  
Affairs, GOI



20.11.17

Mr. D.N. Sharma, Adv.  
Mr. T. Khaitan, Adv.

Petitioners

Thereto  
30/11

ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government is present.

Petitioners have filed affidavit of service annexing the notice on the Income Tax authority which is at page 24 and 53. But this notices do not contain the PAN number of the applicant company.



Petitioner is again directed to serve notice on the Chief Commissioner of Income Tax, Kolkata along with PAN number of all the applicant companies and file affidavit of service within 7 days. Objection, if any, may be filed within 30 days from today, failing which it shall be presumed that they have no objection. Copy of the order may also be served on the Income Tax Authorities.

List on **18/01/2018** for hearing.

Certified copy of the order may be issued immediately upon compliance of requisite formalities.



(Jinan K.R.)  
Member (J)



(V.P. Singh)  
Member (J)